दिखाए जाएंगे, क्या अपनी नेटवर्क में केबल नेटवर्क वालों को ऐसा कोई रास्ता बताया गया है कि 24 घंटे के उनके टेलिवाइज्ड प्रोग्राम्स में वह इतने-इतने प्रोग्राम इस-इस तरह से दिखाएंगे और क्या उन पर कोई अंकुश लगाने की बात सरकार सोच रही है?

श्रीमती सुषमा स्वराज: सभापति जी, इस तरह की कोई पाबंदी तो केबल ऑपरेटर्स पर नहीं लगायी जा सकती कि वे इतने समय इतिहास दिखाएं या इतने समय एजुकेशन के प्रोग्राम दिखाएं, लेकिन यह जरूर कि वे डी॰डी॰ के दो टेरेस्ट्रियल चैनल्स निश्चित तौर पर दिखाएं। यह बात कही जा सकती है। सभापति जी, जो बात सुरेन्द्र सिंह जी ने कही है, निश्चत तौर पर सदन के द्वारा पूछे गए सवालों में से 90 फीसदी सवाल सांस्कृतिक प्रदूषण को लेकर हैं और मैंने हर बार सदन की चिंता के साथ अपने आप को मिलान करते हुए कहा है कि उस चिंता को मैं केवल शेअर ही नहीं कर रही हूं बल्कि उस के समाधान के लिए भी प्रयत्नशील हूं और जितने मार्ग मैंने अभी बताए—ब्रॉडकास्टिंग बिल के माध्यम से, प्रसार भारती में ब्रॉडकास्टिंग काउंसिल को रिवाइव करने के माध्यम से, केबल नेटवर्क रेगुलेशंस में तरमीम करने के माध्यम से, ये सब उसी चिंता के समाधान की दिशा में उठाए गए कदम हैं और मुझे लगता है कि आप थोड़ी देर रुकिए आप को स्वयं एहसास होगा कि काफी कुछ बदला है।

SHRI S.R. BOMMAI: Sir, I highly appreciate the sincere efforts of my able Minister holding the Broadcasting portfolio. Even in foreign countries, private cables for adults operate after 11 O'clock or 12 O'clock. Such a restriction is there in a number of countries. Why shouldn't this restriction be there in our country?

SHRIMATI SUSHMA SWARAJ: Sir, this restriction is already there in our country. ...(*interruptions*)... This restriction is there in our country also. Rather, we want to delate that. Not even after 11 o'clock this should be shown. We want to make it stricter.

श्री सीताराम कसेरी: सभापति जी, आप के माध्यम से इंफार्मेशन एंड ब्रॉडकास्टिंग मंत्री महोदया से मेरा प्रश्न है कि जैसा कि इनकी सरकार अतीत की स्मृतियों के आधार पर संस्कृति की बात करती है, उस का मैं भी समर्थक हूं। मैं जानना चाहूंगा कि जैसे दूरदर्शन में तरह-तरह के चित्र चित्रित होते हैं, उसी तरह से पाटलीपुत्र के निकट स्थित नेपाली मंदिर को भी वे चित्रों में दिखाने की कोशिश करेंगी?

श्रीमती सुषमा स्वराज: मंत्री जी मुझे लिख दें, फिर मैं देखूंगी कि किस कार्यक्रम में वह चित्र दिखाया जा सकता है, सभापति जी, वे पूर्व मंत्री हैं, इसलिए हम लोगों को इन्हें मंत्री जी कहने की आदत हो गयी है। केसरी जी, आप हमें लिख भेजिए कि कौन से नेपाली मंदिर के चित्र आप दिखाना चाहते हैं।

श्री सीताराम केसरी: वह नेपाली मंदिर है, इसलिए मैंने आप को याद दिलाया।

श्रीमती सुषमा स्वराज: आप याद मत दिलाइए, लिखकर भेज दीजिए।

श्री सीताराम केसरी: चूंकि भारतीय संस्कृति की चर्चा बहुत होती है...

श्रीमती सुषमा स्वराज: आप लिखकर भेज दीजिए फिर देखेंगे कि उस मंदिर को कहां दिखाया जा सकता है।

श्री सीताराम केसरी: मैं फिर से दोहरा देता हूं। पाटलीपुत्र चित्रलेखा और उन के रूपरंगों के लिए प्रसिद्ध है तो क्या आप उसे संस्कृति के अंतर्गत मानते हुए चित्रों में प्रदर्शित करेंगी? मैंने नेपाली मंदिर की बात इसलिए कही चूंकि हुसैन के चित्रों पर जिस तरह से प्रहार हुआ है, मैं चाहता हूं कि एक बार उधर झांकिए। उस नेपाली मंदिर को देखिए और देखिए कि भारतीय संस्कृति में उस का क्या स्थान रहा है?

श्रीमती सुषमा स्वराज: केसरी जी, मैंने आप से कहा कि लिखकर भेज दें। सभापति जी, अभी यह जानने और स्वीकार करने में समय लगेगा कि केसरी जी मंत्री नहीं हैं और मैं मंत्री हूं, लेकिन वह लिखकर भेज दें तो मैं जरूर देखूंगी कि कहां दिखाया जा सकता है।

Transfer of Income Tax Officials

*82. SHRI N. R. DASARI:
SHRI GURUDAS DAS GUPTA:†

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of Income Tax officials have been transferred recently affecting the ongoing investigation against a number of politicians; and

† The question was actually asked on the floor of the House by Shri Gurudas Das Gupta.

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): (a) No, Sir.

(b) Does not arise.

SHRI GURUDAS DAS GUPTA: Sir, it seems the hon. Minister is making a statement technically. My question was whether officials of the Income-Tax Department, who have been investigating cases against politicians, have been tansferred. He says "No". But there are persistent reports every where. There has been a statement by the former Minister who had to leave for reasons not known to us. But they may be known to him. The point is that there are persistent reports and there are transfers. It was on 8th of May that the former Minister of State for Finance, Mr. Kumar, had denied that such transfers had anything to do with the cases pending against the former Chief Minister of Tamil Nadu. There are persistent reports. There is also a report that a member of the investigation team has been replaced by another member. My specific question to the hon. Minister is whether there has been transfer of a number of officials working in the Income-Tax Deprtment in Chennai and Delhi and if the transfers had taken place, who the people, who have been transferred, are and what the reasons for the transfers are.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Mr. Chairman, Sir, if you look at the language of the question, it says in para (a) "whether it is a fact that a number of income-tax officials have been transferred recently affecting the ongoing investigations" ......(*Interruptions*)....

SHRI GURUDAS DAS GUPTA: Sir, I had accepted that. (*Interruptions*).....

SHRI YASHWANT SINHA: No, I am sorry. The question is not whether income-tax officials, who were investigating, have been transferred. (*Interruptions*)....

SHRI GURUDAS DAS GUPTA: Sir, I have put a supplementary. Let him answer the supplementary.

SHRI YASHWANT SINHA: You have taken so much time in putting a supplementary. I can't even take time in replying to the supplementary!

MR. CHAIRMAN: Mr. Das Gupta, what is this?

SHRI YASHWANT SINHA: We have clearly replied to this question saying "No". Now he has put a specific question. In reply to that specific question the answer is that some officers who were investigating cases against politicians, have been transferred. That is the reply.

SHRI GURUDAS DAS GUPTA: He has not answered two other questions.

SHRI YASHWANT SINHA: You have put only one question.

SHRI GURUDAS DAS GUPTA: What was the reason for the transfers and what are their names?

SHRI YASHWANT SINHA: Sir, if this House wants me to name the officers, I will name the officers. (*Interruptions*)....

SHRI S. S. AHLUWALIA: No, not required. (*Interruptions*)....

SHRI YASHWANT SINHA: The point I am making is that I will reply to the hon. Member's question by saying that all the transfers have been made in a most normal, usual and routine fashion. In no case has a transfer been effected for any political reason.

SHRI GURUDAS DAS GUPTA: My second supplementary is this. Is it true—let the Minister confirm or deny—that those who have been transferred in Chennai and the Member of the Board of Direct Taxes, who has been replaced, were in some ways connected with the investigations proceeding against the former Chief Minister of Tamil Nadu? If so, is it going to affect the investigation? Will the Government assure the House that the

investigations against politicians like the former Chief Minister of Tamil Nadu shall not be allowed to be vitiated and the law will take its course? (*Interruptions*)......

SHRI S. MUTHU MANI: It has a political colour. (*Interruptions*).....

MR. CHAIRMAN: The hon. Minister will reply. (*Interruptions*).... Please sit down.

SHRI GURUDAS DAS GUPTA: Sir, just one sentence more. A deep apprehension is going on in the country that since the support of a particular party from Tamil Nadu can ensure....(*Interruptions*).....

MR. CHAIRMAN: Please, no, not this point. (*Interruptions*).... Your question is over. (*Interruptions*).... The hon. Minister, please.

SHRI YASHWANT SINHA: Sir, if I can reassure the hon. Member, from every zone, officers are transferred routinely every year in the months of April, May and June due to exigencies of work. Very clear guidelines have been laid down which are followed. The guidelines were laid down when the Leader of the Opposition was the Minister in-Charge of this Ministry. These guidelines are being followed till date. Let me assure the House in very clear terms. We were not in power last year, but two very senior officers who were directly supervising these cases were transferred. What was the reason for the transfer of those officers? So transfers do take place routinely. It will be entirely wrong to think that these transfers, as I said, are politically motivated. There is absolutely no politics. Many of the transfers are effected at the level of the Board. Many of the transfers are effected at the level of the Chief Commissioner of Income Tax which even we do not get to know. I got to know about these transfers only because this question was asked. In normal course I would not be aware as to how many people have been transferred in Jaipur at a certain level and how many people have been transferred in other parts of the country. Now the point I am making is, it will be the policy of the Government to continue with these transfers, with full assurance to this House and to anyone who entertains any apprehension, that there will be absolutely no way in which these transfers will influence or affect the ongoing inquiries in any manner.

SHRI S. MUTHU MANI: Sir, is the hon. Finance Minister aware that some of the Income Tax Officers are being used by the Chief Ministers of some States against the opposition, leaders? I would also like to know from the hon. Finance Minister whether it is a fact that the Directorate of Enforcement and the Income Tax Officers have raided the houses and offices of Shri N. K. Alagiri who is the son of the present Chief Minister of Tamil Nadu and his close relatives in regard to assets disproportionate to their income. If so, what action has been taken in this regard?

SHRI YASHWANT SINHA: Sir, I don't think this supplementary is directly related to this question. I have no information.

श्री राम गोपाल यादव: थैंक्यू सर। माननीय मंत्री जी ने जो जवाब दिया है, समाचार पत्रों में जो बातें आ रही हैं, अच्छा है कि उससे स्थिति स्पष्ट हो गई है। श्रीमन्, हर गवर्नमेंट की एक नीति होती है ट्रांसफर की, एक सरकारी नीति होती है, गवर्नमेंट आए या जाए, नीति एक सी होती है। इन्कम टैक्स विभाग में भी गाइडलाईन्स हैं, जिनका माननीय मंत्री जी ने ज़िक्र किया है, मैं समझता हूं कि उसी के अनुसार ट्रांसफर हुए होंगे। लेकिन लोगों के मन में जो एक चिंता है, जो संदेह है उन ट्रांसफर्स को लेकर, ट्रांसफर करने वाले लोगों की नीयत पर, उसको लेकर मैं माननीय मंत्री जी से एक बात जानना चाहूंगा कि जो अधिकारी स्थानान्तरित किए गए—मान लीजिए कि एक निश्चित अवधि तक वह रह सकते हैं, 3 साल, 4 साल, 6 साल या 10 साल, इतने समय तक रह सकते हैं और उसके बाद उनका ट्रांसफर कर दिया जाता है—क्या इस तरह के नार्म्स अन्य राज्यों में भी उसी स्तर के अधिकारियों को स्थानान्तरित करने में प्रयोग किए गए? जिस अवधि तक उनका स्टे वहां था,

उतनी अवधि तक रहे वाले अधिकारी शेष राज्यों में भी क्या स्थानान्तरित कर दिए गए?

श्री यशवंत सिन्हा: सभापति महोदय, मैं यह सदन को और माननीय सदस्य को आश्वासन देना चाहूंगा कि जो मापदंड इन तबादलों के लिए तय किए गए हैं, उसी के तहत सारे ट्रांसफर देशभर के हुए है और उसी के अनुसार चेन्नई या तमिलनाडु रीज़न जो है, उसमें भी ट्रांसफर हुए हैं और पूरे देश के हुए हैं। आप चाहें तो मेरे पास वे सारी सूचना है, मैं सदन के सामने उसको रख सकता हूं कि किस ज़ोन में कितने अफसर थे, उनमें से कितनों का तबादला हुआ। जो सामान्य नीति है उसी के तहत तबादले हुए हैं। कहीं-कहीं अपवाद भी होता है, यदि कोई पदाधिकारी विशेष कारणों के चलते, पारिवारिक कारणों के चलते कोई विशेष आग्रह करता है तो हम प्रयास यह करते हैं कि उसके उस आग्रह को यदि हम स्वीकार कर सकते हैं तो हम स्वीकार करें। इस अपवाद को छोड़ते हुए मैं आपसे निवेदन करना चाहूंगा कि अन्य कोई अपवाद नहीं होता है। तमिलनाडु और चेन्नई में जितने तबादले हुए हैं, वे सारे तबादले उन अफसरों के द्वारा कार्यकाल पूरा करने के बाद हुए हैं। उनके स्थान पर जिन आफसरों को भेजा गया है, वे सारे अत्यंत ही सक्षम पदाधिकारी हैं। इसलिए किसी प्रकार का संदेह किसी के मन में नहीं होना चाहिए कि इनके पीछे कोई राजनीति है।

श्री नरेन्द्र मोहन: सभापति जी, मंत्री जी ने बहुत दृढ़ता से अपनी बात कह दी लेकिन संदेह का वातावरण कोई आज का नहीं है। इसके पहले भी राजनीतिज्ञों के विरुद्ध आयकर विभाग ने जब भी जांच की है तो इस प्रकार के स्थानांतरण हुए हैं। मुख्य बात यहां यह पूछी जा रही है कि राजनीतिज्ञों के विरुद्ध जो भी जांच चल रही है आयकर विभाग की, उस जांच से जुड़े अधिकारियों के स्थानांतरण हुए हैं या नहीं हुए हैं? मुख्य बात यह नहीं है कि आयकर विभाग के अधिकारियों के स्थानांतरण हुए हैं। मुख्य बात यह है कि आयकर विभाग द्वारा जिन राजनीतिज्ञों के विरुद्ध जांचें चल रही हैं, ऐसी कितनी जांचें हैं जहां स्थानांतरण हुए हैं, कृपा करके यह बताएं। देश भर में 10-20-30 कितने ऐसे राजनीतिज्ञ हैं जिनके विरुद्ध आयकर विभाग जांच कर रहा है और उन जांचों में कितने अधिकारी ऐसे हैं जिनका स्थानांतरण आपने सामान्य रूप में किया है?

श्री यशवंत सिन्हा: सभापति महोदय, स्थानांतरण के जो मापदंड हैं, उनमें कहीं भी इस बात का उल्लेख नहीं है कि कोई पदाधिकारी यदि किसी राजनीतिज्ञ के खिलाफ जांच कर रहा है तो जब तक वह जांच पूरी न हो जाए, तब तक उसको उसी स्थान पर, उसी पद पर बने रहने दिया जाएगा, ऐसा कहीं भी नहीं लिखा है। इसी मापदंड के तहत, इसी नीति के तहत हमने जितने भी स्थानांतरण किए हैं, उनमें चेन्नई में, पटना में, दिल्ली में कार्यरत कुछ ऐसे पदाधिकारी शामिल हैं जो राजनीतिज्ञों के खिलाफ जांच-पड़ताल का काम देख रहे थे और उनका तबादला या तो उनके ही आग्रह पर या सामान्य रूप से इन नीतियों के तहत हुआ है।

महोदय, मैं बार-बार इस बात को इस सदन के सामने दोहरा चुका हूं और एक बार फिर दोहराना चाहता हूं कि राजनीतिज्ञों के विरुद्ध आयकर विभाग की जो जांच-पड़ताल चल रही है, उस पर इन तबादलों का तनिक भी असर नहीं पड़ेगा और उसी के समर्थन में मैंने इस बात को कहा था कि पिछले वर्ष जब दूसरी सरकार सत्ता में थी तो इसी चेन्नई से दो वरिष्ठ पदाधिकारी जो इन जांच केसेज का सुपरविज़न कर रहे थे, उनके तबादले हुए थे। तबादले तो होंगे ही, आने वाले वर्षों में भी होंगे। अगर यह सदन मुझे निर्देश दे कि राजनीतिज्ञों के खिलाफ कोई पदाधिकारी अगर जांच-पड़ताल कर रहा है तो उसका उस समय तक ट्रांसफर नहीं किया जाएगा जब तक वह जांच पूरी न हो जाए तो मैं सदन से कहूंगा कि इस तरह प्रशासन चलाना मुश्किल होगा। इसीलिए इस नीति के तहत सामान्य रूप में ये तबादले हुए हैं।

SHRI N. THALAVAI SUNDARAM: Sir, in our country, income-tax officers are the most corrupt officers. I have two points...*(Interruptions)*

SHRI S. S. AHLUWALIA: Sir, what is this? *(Interruptions)* It should be expunged from the record ...*(Interruptions)*

SHRI N. THALAVAI SUNDARAM: I will put a specific question. ...*(Interruptions)*

SHRI PRANAB MUKHERJEE: He cannot generalise that all officers are corrupt....*(Interruptions)*

SHRI N. THALAVAI SUNDARAM: I shall put a specific question...

MR. CHAIRMAN: The point, basically, is that you should not condemn all the officers as a class and do not try to demoralise the administration by that way.

SHRI N. THALAVAI SUNDARAM: I put a specific question. On 12.3.1997, an income-tax raid was conducted by an officer in the house of the West Bengal Chief Minister's close relative. Later on, that income-tax officer was transferred and he was also beaten up. Some politically-motivated murder also took place in Calcutta. I would like to know from the hon. Minister whether any action has been taken against the concerned persons who are involved in this murder.

SHRI YASHWANT SINHA: Sir, I have no information on this at present. It does not rise from this question.

SHRI NILOTPAL BASU: Mr. Chairman, Sir, actually there have been a lot of doubts created in the public mind about resignation of Ministers, more so about he recent resignation of hon. Finance Minister's colleague. So what we were expecting in the House was earlier also there had been resignations of Ministers—that the Government would come out with a comprehensive statement in the House since all these developments had been taking place during inter-session periods. There has to be a kind of *suo motu* statement explaining all these developments so that we can clear the doubt that is there in the public mind. I would like to know from the Finance Minister whether the Government is coming out with this kind of a comprehensive statement on all these issues because this affects the credibility of the Government and the larger public confidence in the system.

SHRI YASHWANT SINHA: Sir, I do not think that the credibility of the Government has been affected at all. We have, from time to time, tried to correct the wrong impression which has been created as a result of purely inspired stories in a section of the media. As far as the resignation of the Minister of State, in my Ministry is concerned, he himself has gone on record to say that he has resigned on health grounds. It will entirely be wrong, in my view, to read any more meaning into it. The second point is, we do not feel that there is any need to come out with a comprehensive statement on an issue like this.

Telecommunication and Postal Network in Eastern States

*83. SHRI S. RAMACHANDRAN PILLAI:†
SHRI E. BALANANDAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of development proposals for upgradation strengthening/ extension of telecommunication and postal network in the country, State-wise; and

(b) what special measures have been taken to improve the tele-density in the States in Eastern Zone vis-a-vis All India level;

THE MINISTER OF COMMUNICATIONS (SMT. SUSHMA SWARAJ): Mr. Chairman, Sir, with due deference to the wishes of my colleague, Mr. Swaminathan. I am reading the answers in English.

(a) It is targetted to provide 36 lakhs new telephone connections during 1998-99. State-wise details are given in Annexure [*See* Appendix 184, Annexure no. 19]. Plan includes provision of village Public Telephones to give telecommunication facilities in villages. It is targetted to provide a net capacity of 4.5 lakh lines in long distance switching. It is also targetted to provide 35,000 Route Kilometres of Optical Fibre systems and 19,500 Route Kilometres of Microwave systems. The State-wise targets are given in Annexure- [*See* Appendix 184, Annexure no. 19].

For long distance connectivity in hilly and remote areas of the country 90 MCPC-VSAT terminals (Multi Channels Per Carrier Very Small Aperture Terminals) and 21 IDR (Intermediate Data Rate) Stations are also planned for

† The question was actually asked on the floor of the house by Shri S. Ramachandran Pillai.